

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6295
ANSWERED ON:04.05.2010
OUTSTANDING AMOUNT OF NDMC
Bali Ram Dr.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the dues of New Delhi Municipal Council outstanding against the various colonies of NCT of Delhi including Moti Bagh, Kali Bari Road, Udyan Road, Atul Grove Road, Sarojini Nagar and P&T towards electricity and water;
- (b) the action taken by the NDMC to recover the outstanding amount; and
- (c) the time and manner in which New Delhi Municipal Council is likely to recover the outstanding amount?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a): The New Delhi Municipal Council (NDMC) has informed that up to March, 2010 billing cycle, electricity and water dues, which include principal consumption charges, misuse charges and late payment surcharge, amounting to Rs. 7,25,47,367/- is outstanding against 3122 consumers residing in Moti Bagh, Kali Bari Road, Udyan Road, Atul Grove Road, Sarojini Nagar and P&T Quarters.

(b) and (c): The NDMC has informed that on default in payment of electricity and water dues for two consecutive billing cycles (one billing cycle in the case of Gazetted officers bungalows), a demand notice is issued to the defaulting consumer allowing 15 days time to clear the dues. This is followed by a reminder to the defaulting consumer. In case, the defaulting consumer fails to clear the dues, other live connection of the same consumer is identified for addition of the unpaid dues in that live connection, If no live connection is identified, electricity and water connection is disconnected. On failure to clear the dues even after disconnection of supplies, civil suits are filed to recover the dues. The NDMC has further informed that the unpaid electricity and water arrears can also be recovered from the new owner / occupier of the same premises on his applying for sanction of new connection/enhancement, etc. as per orders of the High Court of Delhi and the Delhi Electricity Regulatory Commission guidelines. Efforts are also made to locate the defaulting consumers, who leave the office / residence without informing their new place of work/residence. The NDMC also launches Settlement Scheme at periodic intervals for recovery of old electricity and water arrears with the aim to realize the entire principal amount giving relaxation in rate of late payment surcharge.